

Government Shops for Sale of Jewellery and Ornaments

2251. DR. T. KALPANA DEVI : Will the Minister of FINANCE be pleased to state :

(a) whether Government have set up certain authorised shops in each state for sale of jewellery and ornaments at its prescribed rates ;

(b) if so, locations of these shops State-wise and details of directions given for prescribed rates for each item of jewellery ;

(c) in what way these authorised shops will ensure standard and purity of jewellery to be sold by these shops ;

(d) what steps Government have taken to ensure people to test standard and purity of jewellery at their own at these authorised shops ; and

(e) if no such steps have been taken, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B K. GADHVI) : (a) No, Sir.

(b) to (d). In view of (a) above question does not arise.

(e) Since gold is not an essential commodity Government does not consider it necessary to regulate the trade in gold, nor itself undertake such trade.

Garment Export Policy

2252. DR. T. KALPANA DEVI : Will the Minister of TEXTILES be pleased to state :

(a) whether Government have been requested for continuance of current year's policy of garment export ; and

(b) if so, the details of the request vis-a-vis present policy of garment export ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES AND MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI RAM NIWAS MIRDHA) : (a) and (b). Yes, Sir. A request has been received from the Trade for roll over of the existing policy for the

year 1988 with the following modifications :

(i) "Associate concerns clause may be removed under the FCFS.

(ii) Past performance and manufacturer-exporters entitlement holders be allowed to participate at any time in the FCFS System without any restraining condition.

(iii) Validity of quota endorsements under FCFS System should be 15 days from the date of endorsements.

Minimum Annual Export Turnover for 100 Per Cent EOUs

2253. SHRI YASHWANTRAO GADAKH PATIL : Will the Minister of COMMERCE be pleased to state :

(a) whether Government propose to fix a minimum annual export turnover for 100 per cent Export-Oriented Units ;

(b) if so, the details thereof ; and

(c) the number of units which at present do not satisfy the requirement and the action proposed to be taken against such units ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI) : (a) to (c). With a view to ensuring viability of projects, it has been decided to approve under the 100 per cent Export Oriented Units scheme only such projects as offer a reasonable annual turnover, depending on the nature of the venture. This decision will be applicable only to future projects.

Overseas Trade Fair

2254. SHRI PRATAPRAO B. BHOSALE : Will the Minister of COMMERCE be pleased to state :

(a) whether India had participated in Overseas Import Fair ;

(b) if so, the names of trades which attracted the attention of European Community ;

(c) whether some orders have been booked at Overseas Import Fair ; and

(d) If so, the details of these orders